

S-127
SPECIAL BENCH

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

APPEAL No.24/KB/2020

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th December, 2020, 10:30 A.M

Name of the Company	INCOME TAX OFFICER Vs. ROC WEST BENGAL & SUKALYAN SUPPLIERS PRIVATE LIMITED		
Under Section	Sec 252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

1. Mr. Debu Chowdhury, Advocate] For the ITO
1. Mr. C. M. Karlmarx, Dy. RoC, WB] For the RoC, WB
1. Ms. Meenakshi Manot, Advocate] For R-3 & R-4

ORDER

1. Mr. Debu Chowdhury, Ld. Counsel on behalf of the appellant is present. Mr. C. M. Karlmarx, Dy. RoC, WB on behalf of the RoC, WB is present.
2. Ms. Meenakshi Manot, Ld. Counsel for the R-3 & R-4 is present. She submits that R-3 and R-4 were not directors of the struck off company.
3. List this matter on 22/01/2021 for verification.

**(Rajasekhar V.K.)
Member (Judicial)**